1	2	3	4
17.	Patiala Aviation Club, Patiala	CPL	Subsidized
18.	Rajasthan State Flying School, Jaipur	PPL	Subsidized
19.	U.P. Flying Training Institute, Kanpur	Non functional	Subsidized
20.	Andaman & Nicobar Flying Trg. Inst., Port Blair	Non functional	Subsidized
21.	Assam Flying Club, Guwahati	Non functional	Subsidized
22.	Banasthali Vidyapeeth Gliding and Flying Club, Banasthali	Non functional	Subsidized
23.	Coimbatore Aviation Trg. Academy, Coimbatore	Non functional	Subsidized
24.	Delhi Flying Club, New Delhi	Non functional	Subsidized
25.	Northern India Flying Club, Jallandhar (Camp at Patiala)	Non functional	Subsidized
26.	Nagpur Flying Club, Nagpur	Non functional	Subsidized
27.	Jamshedpur Co-operative Flying Club, Jamshedpur	Non functional	Subsidized
28.	Indira Gandhi Rashtriya Urban Akademi Fursatganj, Reabareilly (autonomous body)	CPL	Subsidized

[22 MAR., 2012]

Prevention of atrocities against the SCs and STs Act

1046. DR. BHALCHANDRA MUNGEKAR:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) the manner in which the Ministry proposes to deal with very low conviction rate in the cases of atrocities while involving prevention of atrocities against the SCs and STs under SC and ST Act, 1989; and
- (b) what specific measures does the Ministry envisages for strict implementation of the Act?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) The Scheduled Castes and the Scheuled Tribes (Prevention of Atrocities) Act, 1989 is implemented by the respective State Governments and Union Territory Administrations. With a view to

ensure effective implementation of the provisions of the Act, Central assistance is provided to States/Union Territories, mainly for strengthening of the enforcement and judicial machinery, incentive for inter-caste marriages, awareness generation and relief and rehabilitation of the affected persons. The State Governments and Union Territory Administrations are addressed from time to time to implement provisions of the Act, in letter and spirit. A Committee constituted, in 2006, under the Chairpersonship of the Union Minister for Social Justice and Empowerment, has so far held seventeen meetings wherein implementatin of the Act in 24 States and 4 Union Territories has been reviewed, in which the concern of low conviction rate, was *inter-alia* discussed and the concerned States/UTs were advised to take necessary action.

Ban on begging and rehabilitation of beggars

†1047. SHRI RUDRA NARAYAN PANY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) whether it is a fact that beggars in large numbers are seen begging at almost all public places like railway stations, bus stops, road-crossings, pilgrimages of the country;
 - (b) whether Government like this scene; and
- (c) if not, the measures Government contemplate to ban the begging completely and for the rehabilitation of beggars?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Beggars generally tend to flourish in cities/towns, religious centres, tourist centres, railway stations and other similar hubs etc.

At present there is no proposal for banning beggary. As the aged, persons with disabilities, orphans/abandoned children, victims of alcoholism and substance abuse are vulnerable to beggary, the Government has implemented a number of Schemes for the welfare of these groups, such as the Schemes of Integrated Programme for Older Persons (IPOP), Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP Scheme), Deendayal Disabled Rehabilitation Scheme to promote Voluntary Action for Persons with Disabilities (DDRS), Scheme of Assistance to Voluntary Organisations for Preventions of Alcoholism and Substance (Drug) Abuse and Integrated Child Protection Scheme (ICPS) etc.

Presently, 20 States and 2 UTs have enacted their own anti-beggary legislations or adopted the legislations enacted by other States.

 $[\]boldsymbol{\dot{\gamma}}$ Original notice of the question was received in Hindi